

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT – II

Item No. 211
Appeal No491/252/ND/2020

IN THE MATTER OF:

Mahender Kumar

...Applicant/Petitioner

Versus

Registrar of Companies

...Respondent

SECTION: 252

Order Delivered on 23.12.2020

CORAM:

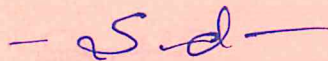
SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

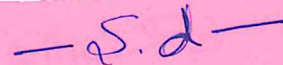
PRESENT: Easha Kadian,
Lakshmi Gurung, Sr. Standing Counsel for Income Tax Department
Adv Ankita Bajpai

ORDER

Ms. Easha Kadian, Counsel for the Income Tax Department appeared and submitted that though the income tax department has not filed the report, the Income Tax department has no objection. The ARoC submitted that he has not received the copy of memo of appeal. Ld. Counsel for the Appellant is requested to share the copy of memo of appeal on the email id of Mr. Rao during the course of day and Mr. Rao is requested to share his email id with the Appellant's Counsel. List the matter on 18th January, 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)